

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**

**Review Petition No.51/2003
In
Petition No. 23/1999**

In the matter of

Review of order dated 30.6.2003

And in the matter of

National Thermal Power Corporation Ltd.

.... **Petitioner**

Vs

Haryana Vidyut Prasaran Nigam Ltd, Panchkula

.... **Respondent**

The following were present:

1. Shri M.G. Ramachandran, Advocate, NTPC
2. Shri K.K. Garg, GM (Comml.), NTPC
3. Shri M.S. Chawla, AGM (Comml.), NTPC
4. Shri S.S. Mediratta, NTPC
5. Shri R.S. Sharma, NTPC
6. Shri S.N. Goel, NTPC
7. Shri M. Saxena, NTPC
8. Shri T.R. Sohal, NTPC
9. Shri A Dua, NTPC
10. Shri R. Datt, NTPC
11. Shri M.K.V. Rama Rao
12. Smt. Ranjana Gupta, NTPC
13. Shri S.K. Sharma, NTPC
14. Shri R.K. Arora, XEN/T, HVPNL
15. Shri C.K. Sahajevan, HVPN

**ORDER
(DATE OF HEARING : 22.10.2003)**

In this application for review, the petitioner has sought a review of certain direction of the Commission's order dated 30.6.2003 in Petitions No.23/1999 and 81/2002.

2. Petition No.23/1999 was filed for approval of tariff for the period from 1.9.1999 to 31.3.2001. The other petition, namely, 81/2002, related to approval of tariff for the period from 1.4.2001 to 31.3.2004. Both these petitions were disposed of by a common order dated 30.6.2003. The petitioner in the present application for review seeks review of direction in Petition No.81/2002. A similar petition, which is registered as Petition No.52/2003, has been filed for review of certain directions contained in the order pertaining to petition No.23/1999. Shri M.G. Ramachandran, Advocate, who appeared for the petitioner stated that the office had pointed out certain defects in Petition No.52/2003 which were rectified. He prayed that in view of the commonality of the issues raised in these two applications for review, these should be heard together.

3. Shri R.K. Arora, XEN, HVPN has submitted that an application for review against the same order dated 30.6.2003 has also been filed by HVPN.

4. We are satisfied that clubbing of all the three review applications for hearing will facilitate disposal of these petitions. We, therefore, direct that all the review applications (two filed by NTPC and one filed by HVPN) be listed for hearing on 16.12.2003.

4. Meanwhile, the parties will exchange their pleadings in the applications.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 29th October, 2003